



Government of Jammu and Kashmir
Home Department
Civil Secretariat, J&K Srinagar/Jammu
.....

Notification

Srinagar, the 18th May, 2018

SRO 217 .- In exercise of the powers conferred by sub-section (3) of section 9 of the Maneuvers, Field Firing and Artillery Practice Act, 1938, notice is hereby given that the Government of Jammu and Kashmir intends to authorizes carrying out of the Field Firing and Artillery Practice throughout an area notified vide SRO 216 dated 18.05.2018 or any specified part thereof for a period of five years. Objections in this regard, if any, may be communicated to District Magistrate, Kargil within a period of two months from the date of issuance of this notification in the official Gazette.

By Order of the Government of Jammu and Kashmir.

Sd/-
(R.K Goyal) IAS

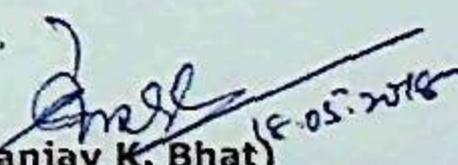
Principal Secretary to Government,
Home Department

No. Home/Land-Acq/98/2017

Dated 18.05.2018

Copy to the:-

1. Director General of Police, J&K, Jammu.
2. Principal Secretary to Hon'ble Chief Minister.
3. Commissioner/Secretary to Government, Revenue Department.
4. Divisional Commissioner, Kashmir.
5. Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
6. Principal Director Defence Estates, J&K, Northern Command, J&K Jammu.
7. Deputy Commissioner, Leh for information of the inhabitants of the area.
8. Director Information, J&K.
9. General Manager, Government Press, Jammu/Srinagar.
10. Defence Estates Officer, Leh.
11. Private Secretary to Principal Secretary to the Government, Home Department.
12. In-charge Website Home Department/GAD.


(Sanjay K. Bhat)

Deputy Secretary to Government,
Home Department